

12 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE****MESSAGES FROM RAJYA SABHA**

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 31st March, 1977, and transmitted to the Rajya Sabha for its recommendation and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Food Corporations (Amendment) Bill, 1977, which has been passed by the Rajya Sabha at its sitting held on the 4th April, 1977."

12.02 hrs.

**FOOD CORPORATIONS (AMEND-
MENT) BILL**

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Food Corporations (Amendment) Bill, 1977, as passed by Rajya Sabha.

**IMMEDIATE RELEASE OF POLITICAL
PRISONERS**

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:—

"The political prisoners still behind the bars and their immediate release."

SHRI SAMAR GUHA (Contai): Sir, I want to make a submission...

MR. DEPUTY-SPEAKER: Is it on this call-attention?

SHRI SAMAR GUHA: Yes, Sir. Yesterday I met the hon. Speaker. This matter involves the fate of political prisoners who are still in a very miserable condition in jails in West Bengal and other places. Therefore, I requested him to allow the other Members also to participate in this. As the rule does not permit it, he himself suggested that it could be converted into half-an-hour discussion. I have given notice of that.

MR. DEPUTY-SPEAKER: I have seen that. But a call-attention cannot be *ipso facto* converted into a discussion. Therefore, the hon. Minister will make the statement now. The hon. Member can give notice of half-an-hour discussion separately which will be considered.